

092731

THE HIGH COURT OF KERALA

A3-21962/2014(2)

Kochi-682 031

Dated : 09.10.2017

NOTIFICATION

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendments to the Kerala High Court Part-time Contingent Service Rules, 2007, namely:

Amendment (C.S.No. 6)

"In the said rules

1. The existing Rule 4 and the first proviso to Rule 4 shall be substituted as follows:

"4. Method of appointment(1)-Appointments to various categories by direct recruitment shall be made from a Rank list prepared after due process of selection, including written test or interview or both, wherever required. The vacancies shall be advertised in at least two newspapers, one of which in vernacular language having wide circulation in the State and other modes e.g. Employment News, in addition to requisition from Employment Exchange in the case of direct recruitment."

2. The following shall be inserted as sub rule (2) of Rule 4:

"Rank list prepared for appointment by direct recruitment to the Service shall remain in force for a minimum period of one year from the date on which it is brought into force and shall continue to remain in force until the publication of a fresh list or till the expiry of two years, whichever is earlier."

3. The existing Rule 6(a) shall be substituted as follows:

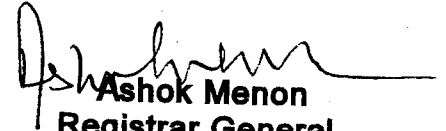
"6(a). Qualification regarding Age:- No person shall be eligible for appointment to the service, unless he satisfies the appointing authority that he has completed 18 years but not attained 36 years of age as on the first day of January of the year in which the application is invited."

(p.t.o)

4. The existing Clause (iii) to the proviso to Rule 6(a) shall be deleted.

The above amendments shall come into force with immediate effect.

(By Order)


Ashok Menon
Registrar General
&

Explanatory Note

(This does not form part of the amendment but is intended to indicate its general purport)

The Honourable Supreme Court of India, as per judgment dated 12/02/14 in Civil Appeal No.979/14 has issued certain directions regarding appointments of staff in the High Courts. This notification is issued in compliance of those directions.

To

The Additional Chief Secretary to Government, Home (c) Department,
Thiruvananthapuram (with C/L)
The Accountant General (A&E), Thiruvananthapuram (with C/L)
The Superintendent of Government Presses, Thiruvananthapuram
(He is requested to publish the same in the Gazette and
forward 100 copies of the amendment to this office)
The Director of Kerala Judicial Academy, High Court
The Additional Director of Kerala Judicial Academy, High Court
The Additional Registrar (General Administration), High Court
The Joint Registrars, High Court
The Deputy Director of the Kerala Judicial Academy, High Court
The Assistant Director of the Kerala Judicial Academy, High Court
The Deputy Registrars, High Court
The Protocol Officer, High Court
The Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court
The Finance Officer, High Court
The Assistant Registrars & Chief Librarian, High Court
The Court Officer to the Chief Justice, High Court
The Librarian, Kerala Judicial Academy, High Court
All Sections, High Court
The Confidential Assistants to Registrars and Registrar (Vigilance), High Court
The 'F' Section, High Court (50 copies)
The Notice Board, High Court
The A1, A2, A4, A5 & A6 Seats, High Court
The Administrative Records Section, High Court
The File/Stock File

Copy submitted to:-

The Honourable the Judges